

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - 1

ITEM No.5 - IA/1077(AHM)2024
In
CP(IB) 469 of 2018

Proceedings under Section 9 IBC

IN THE MATTER OF:

Surendra Singh Hada
V/s
Arfat Petrochemicals Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 23/07/2024

Coram:

Mr. Praveen Gupta, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Shubham Agarwal, PCS
For the Respondent :

ORDER
(Hybrid Mode)

IA/1077(AHM)2024

This application has been filed by the Chairman of the Monitoring Committee seeking the following prayers:

- a) *Your Lordships may be pleased to allow the present application.*
- b) *Your Lordships may be pleased to take on record this Closure Report for recording successful implementation of the Resolution Plan of B & C Energy Infra Limited, by Successful Resolution Applicant, Mr. Ashvin J Patel.*
- c) *Your Lordships may be pleased to take on record handover of corporate debtor to the successful resolution applicant, Mr. Ashvin J Patel and dissolution of the Monitoring Committee of B & C Energy Infra Limited.*
- d) *Your Lordships may dispose of CP (IB) 469/NCLT/AHM/2019 as the corporate insolvency resolution process has been completed with the successful implementation of the Resolution Plan.*

e) Your Lordships may be pleased to grant any other relief(s) as may deem fit in the interest of justice.

It is stated that 4th meeting of the Monitoring Committee was held on 06.06.2024. The Monitoring Committee has resolved to file a Closure Report as the plan has been successfully implemented. The relevant resolution is placed on Page No. 120 of the application.

Considering the above, we hereby order to close the CIRP of the Corporate Debtor. Accordingly, **IA/1077(AHM)2024** stands allowed.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

PRAVEEN GUPTA
MEMBER (JUDICIAL)